

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**B.K. ROY PRIVATE LIMITED (IN CIRP)**

Engaged in agricultural and horticulture industry along with other businesses  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS |   |  |
|----------------------|---|--|
| 1.                   | Name of the corporate debtor along with PAN & CIN No.   | B.K. Roy Private Limited<br>AABCB1456B<br>U36100WB1955PTC022135  |
| 2.                   | Address of the registered office  | Holding No.-408 O.B.Road Ward No.6,Pallishree, Arambagh, Hooghly, West Bengal, India - 712601  |
| 3.                   | URL of website  | NA   |
| 4.                   | Details of place where majority of fixed assets are located   | Birbhum and Hooghly  |
| 5.                   | Installed capacity of main products/ services   | Not Available  |
| 6.                   | Quantity and value of main products/ services sold in last financial year   | Quantity of the product: Not Available<br>Value of the main products: INR 48.35 Crores in 2023-24  |
| 7.                   | Number of employees/ workmen  | 10 as on Insolvency Commencement Date  |
| 8.                   | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Details related to CD along with last two years financials can be obtained by sending an email to <a href="mailto:bkroy.cirp@gmail.com">bkroy.cirp@gmail.com</a> or can be downloaded from the below mentioned URL:<br><a href="https://drive.google.com/drive/folders/13oA5rQgz4HjHEp-MyTXQ_T6TIqgjDvuC?usp=drive_link">https://drive.google.com/drive/folders/13oA5rQgz4HjHEp-MyTXQ_T6TIqgjDvuC?usp=drive_link</a> |
| 9.                   | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:   | By sending an email to <a href="mailto:bkroy.cirp@gmail.com">bkroy.cirp@gmail.com</a> or can be downloaded from the below mentioned URL:<br><a href="https://drive.google.com/drive/folders/13oA5rQgz4HjHEp-MyTXQ_T6TIqgjDvuC?usp=drive_link">https://drive.google.com/drive/folders/13oA5rQgz4HjHEp-MyTXQ_T6TIqgjDvuC?usp=drive_link</a>  |
| 10.                  | Last date for receipt of expression of interest   | 19-Feb-25  |
| 11.                  | Date of issue of provisional list of prospective resolution   | 01-Mar-25  |
| 12.                  | Last date for submission of objections to provisional list  | 06-Mar-25  |
| 13.                  | Date of issue of final list of prospective resolution applicants  | 16-Mar-25  |
| 14.                  | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants      | 21-Mar-25  |
| 15.                  | Last date for submission of resolution plans  | 20-Apr-25  |
| 16.                  | Process email id to submit EOI  | bkroy.cirp@gmail.com and physical copy at<br>CK 104, Sector II, Salt Lake, Kolkata, WB 700091  |

S/d

**Avishek Gupta**

Interim Resolution Professional

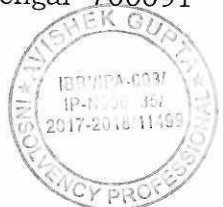
B.K. Roy Private Limited

Registration Number: IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499  
Registered Address of RP: CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091

**Date:** 25.01.2025

**Place:** Kolkata

*Avishek Gupta*



**ASHIRWAD STEELS & INDUSTRIES LIMITED**  
CIN : L67100WB196PLC040201  
Regd. Office: 6, Waterloo Street, R. No. 506, 5th Floor, Kolkata-700069(W.B.)  
Tele Fax: (033)22430376. Email: ashirwadsteels@gmail.com  
Web Site: www.ashirwadsteels.com

**Extract of Unaudited Financial Results for the Quarter and Nine months ended 31/12/2024**

| Sl No. | Particulars   | 3 Months ended |                                 | 9 Months ended |                                 |
|--------|---|----------------|---------------------------------|----------------|---------------------------------|
|        |   | 31.12.2024     | 31.12.2023 in the previous year | 31.12.2024     | 31.12.2023 in the previous year |
| 1)     | Total Income from operations  | 93.33          | 103.62                          | 292.89         | 276.04                          |
| 2)     | Net Profit for the period (before tax and exceptional items)  | 68.29          | 74.03                           | 215.90         | 185.28                          |
| 3)     | Net Profit for the period before tax (after exceptional items)  | 68.29          | 74.03                           | 215.90         | 185.28                          |
| 4)     | Net Profit for the period after tax (after exceptional items)   | 47.45          | 56.61                           | 158.15         | 135.67                          |
| 5)     | Total Comprehensive Income for the period [comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)] | 33.51          | 60.66                           | 155.99         | 154.62                          |
| 6)     | Equity Share Capital  | 1250.00        | 1250.00                         | 1250.00        | 1250.00                         |
| 7)     | Earnings per share (of ₹ 10/- each) (not annualised for quarterly figures):   |                |                                 |                |                                 |
| a)     | Basic ₹   | 0.38           | 0.45                            | 1.27           | 1.09                            |
| b)     | Diluted ₹   | 0.38           | 0.45                            | 1.27           | 1.09                            |

**Notes :**

- The above is an extract of the detailed format of Financial Results for the Quarter and Nine months ended December 31, 2024 available on the Bombay Stock Exchange (BSE LTD.) under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The full format of Financial Results for the Quarter and Nine months ended December 31st, 2024 are available on the Bombay Stock Exchange (BSE LTD.) website (www.bseindia.com) and also on Company's website (www.ashirwadsteels.com).
- The financial results of the Company have been prepared in accordance with Indian Accounting Standards (Ind AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) Rules 2016.
- The figures of previous periods have been re-grouped wherever necessary to conform to the current period.
- The above unaudited financial results were reviewed by the Audit Committee and thereafter approved and adopted by the Board of Directors at their respective meetings held on January, 24 2025

**For and Behalf of Ashirwad Steels & Industries Ltd.**  
Sd/-  
**Daibir Chhibbar**  
Managing Director  
DIN: 00550703  
Place : Kolkata  
Date : 24.01.2025

**UCO Bank**  
Kolkata Zonal Office  
5 L.L.R. Sarani, Kolkata - 700 020, Tel. No. : 033 - 48090878/48090879  
E-mail : zocalcutta.rec@ucobank.co.in

**REDEMPTION NOTICE**

To,  
1) Shri Amarendra Nath Roy, Proprietor of M/S Sree Ram Exports, S/O Late Manmatha Nath Roy, Golf Green Urban Complex, 4th Floor, Flat No. 10, Phase-IVB, Block-14, W2A(R), P.O. - Golf Green, P.S. - Jadavpur, Ward No. - 95, Kolkata - 700095.  
2) Mr. Dilip Malakar, S/O Manoranjan Malakar, 628/3 R.N. Tagore Road, Kolkata - 700077.

Sir/Madam,  
Sub - Notice under Section 13(8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules 2002.

Whereas the Authorised Officer of UCO Bank, the secured creditor, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in exercise of powers conferred under the said Act and the Rules made thereunder, issued demand-notice dated 31.05.2024 calling upon you to discharge in full your liabilities to UCO Bank as stated therein within sixty (60) days from the date of receipt of the same.

As you have failed to liquidate Bank's entire dues, even after taking possession of the secured assets, you are requested to repay Bank's dues alongwith future interest, all costs, charges and expenses etc. within 30 days from the date of receipt of this notice and/or at any time before the date of publication of the notice for public auction etc. Thus, your attention is invited to redeem the secured assets in terms of Section 13(8) within the aforesaid stipulated time.

In case you fail to act in accordance with this notice, Bank will proceed further in terms of the provisions of the SARFAESI Act, 2002 and the Rules made thereunder to recover its dues along with future interest, costs, charges and expenses etc. Please note that this is without prejudice to Bank's rights and contentions available under the law(s) for the time being in force. Enclosure-as stated above.

Date : 25.01.2025  
Place : Kolkata

Yours faithfully,  
Authorised Officer, UCO BANK

**UCO Bank**  
Kolkata Zonal Office  
5 L.L.R. Sarani, Kolkata - 700 020, Tel. No. : 033 - 48090878/48090879  
E-mail : zocalcutta.rec@ucobank.co.in

**REDEMPTION NOTICE**

To,  
1) Mr. Prasun Malakar, S/O Mr. Dhiren Malakar, North Mathpara, Nawabganj, Ichapur, Dist. - North 24 Pgs., Pin - 743144  
2) Mrs Gouri Malakar, W/O Prasun Malakar, North Mathpara, Nawabganj, Ichapur, Dist. - North 24 Pgs., Pin - 743144.

Sir/Madam,  
Sub - Notice under Section 13(8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules 2002.

Whereas the Authorised Officer of UCO Bank, the secured creditor, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in exercise of powers conferred under the said Act and the Rules made thereunder, issued demand-notice dated 10.05.2019 calling upon you to discharge in full your liabilities to UCO Bank as stated therein within sixty (60) days from the date of receipt of the same.

As you have failed to liquidate Bank's entire dues, even after taking possession of the secured assets, you are requested to repay Bank's dues alongwith future interest, all costs, charges and expenses etc. within 30 days from the date of receipt of this notice and/or at any time before the date of publication of the notice for public auction etc. Thus, your attention is invited to redeem the secured assets in terms of Section 13(8) within the aforesaid stipulated time.

In case you fail to act in accordance with this notice, Bank will proceed further in terms of the provisions of the SARFAESI Act, 2002 and the Rules made thereunder to recover its dues along with future interest, costs, charges and expenses etc. Please note that this is without prejudice to Bank's rights and contentions available under the law(s) for the time being in force. Enclosure-as stated above.

Date : 25.01.2025  
Place : Kolkata

Yours faithfully,  
Authorised Officer, UCO BANK

**STATE BANK OF INDIA**  
STRESSED ASSETS RECOVERY BRANCH, BURDWAN  
Ulhas Gate No. 1, BURDWAN - 713104, E-mail: sbi.14817@sbi.co.in

**E-AUCTION SALE NOTICE**

Authorised Officer's Details : Name: Abhijit Chakravorty, e-mail ID : sbi.14817@sbi.co.in, Mobile No. : 9674458888  
**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
[See Proviso to Rule 8(6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to [Rule 8(6)] of the Security Interest (Enforcement) Rules, 2002

**DATE & TIME OF E-AUCTION : DATE : 25.02.2025**  
**TIME : 240 MINUTES FROM 11.00 A.M. TO 3.00 P.M WITH UNLIMITED EXTENSIONS OF 10 MINUTES FOR EACH BID.**  
**PROPERTY INSPECTION DATE: 18.02.2025, TIME: 11.00 A.M. TO 3.00 P.M.**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 25.02.2025 Time from 11.00 A.M. TO 3.00 P.M.

**Sl. No. 01 [See Proviso to Rule 8(6)]**

In connection with recovery of Rs 31,00,007/- (Rupees Thirty One Lakh Seven Only) as on 22.02.2023 + other interest thereon + other expenses & cost due to the Secured Creditor from RADHA KANIYA AND TRANSPORT ENTERPRISES, Prop. - Late Prayag Yadav (Deceased), S/o. Lakh Yadav, Legal Heirs of Late Prayag Yadav : 1) Smt Uma Devi, 2) Shri Ram Krishna Yadav, 3) Shri Pradip Kumar Yadav, 4) Shri Raju Yadav, 5) Smt Mamta Yadav (Married), 6) Smt Sunita Yadav (Married).

The reserve price will be :  
Property No. 1) Rs.31,90,000.00, & the earnest money deposit will be 1) Rs. 3,19,000.00 Bid increment Amount : Rs. 10,000.00  
(Short description of the immovable property with known encumbrances)  
Property No. 1. All the piece and parcel of residential Flat No. H/4, in the fifth floor of (G+V) multi storied apartment, named & known as "Arghya Housing Complex" and undivided proportionate share of land component & proportionate share of common area such as lift, stair case, landing, etc. as super built up area, which is located & situated on R.N. Road, in Mouza-Santa, J.L. No.-20, Plot/Dag No.-3851 (Part), Holding No-14/375/14, P.O.-Asansol, P.S.-Hirapur, A.D.S.R. - Asansol, within the Jurisdiction & Municipal limit of Ward No.-52 under Asansol Municipal Corporation, District-Pashchim Bardhaman (WB)-713304. Title Deed No.-I-71316 of 2009 of ADSR Asansol.  
**Bounded and Butted by:** North-Open to Sky, South-Passage & Stair and Flat No.-B/4, East-Flat No.-C/4, West-Open to Sky.

**PROPERTY UNDER PHYSICAL POSSESSION**

a) For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's website www.sbi.co.in and specific link created for the particular e-Auction : https://BAANKNET.com  
b) Intending bidder's should transfer his EMD amount by means of challan generated on his bidder account maintained with PSB Alliance Pvt. Ltd. by means of NEFT/ RTGS transfer from his bank account well before the auction date. For any queries please contact support.banknet@psballiance.com or Contact No. 8291220220

Date: 25.02.2025  
Place: Burdwan

In case of any dispute the English version shall prevail  
Authorised Officer  
SBI, Stressed Assets Recovery Branch, Burdwan

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR B.K. ROY PRIVATE LIMITED (IN CIRP)**  
Engaged in agricultural and horticulture industry along with other businesses (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

- Name of the corporate debtor along with PAN & CIN No. B.K. Roy Private Limited AABCB1456B U36100WB1955PTC022135
- Address of the registered office Holding No.-408 O.B.Road Ward No.6,Palishree, Arambagh, Hooghly, West Bengal, India - 712601
- URL of website NA
- Details of place where majority of fixed assets are located Birbhum and Hooghly
- Installed capacity of main products/services Not Available
- Quantity and value of main products/ services sold in last financial year Quantity of the product: Not Available Value of the main products: INR 48.35 Crores in 2023-24
- Number of employees/ workmen 10 as on Insolvency Commencement Date
- Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: https://drive.google.com/drive/folders/13oAsrOgZ4HjHEp-MyTXQ\_T6TlTgDvuc?usp=drive\_link
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: By sending an email to bkroy.cirp@gmail.com or can be downloaded from the below mentioned URL: https://drive.google.com/drive/folders/13oAsrOgZ4HjHEp-MyTXQ\_T6TlTgDvuc?usp=drive\_link
- Last date for receipt of expression of interest 19-Feb-25
- Date of issue of provisional list of prospective resolution applicants 01-Mar-25
- Last date for submission of objections to provisional list 06-Mar-25
- Date of issue of final list of prospective resolution applicants 16-Mar-25
- Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 21-Mar-25
- Last date for submission of resolution plans 20-Apr-25
- Process email id to submit EOI bkroy.cirp@gmail.com and physical copy at CK 104, Sector II, Salt Lake, Kolkata, WB 700091

Sd/  
**Avishkek Gupta**  
Interim Resolution Professional  
B.K. Roy Private Limited  
Registration Number: IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499  
Registered Address of RP: CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091

Date: 25.01.2025  
Place: Kolkata

**UCO Bank**  
Kolkata Zonal Office  
5 L.L.R. Sarani, Kolkata - 700 020, Tel. No. : 033 - 48090878/48090879  
E-mail : zocalcutta.rec@ucobank.co.in

**REDEMPTION NOTICE**

To,  
1) M/s Ganguly Enterprises, Prop. : Sib Shankar Ganguly, E1, Sivam Apartment, Dum Dum, 8/2/36 Arabinda Sarani, Kolkata - 700028.  
2) M/s Ganguly Enterprises, Prop. : Sib Shankar Ganguly, 8/2/4, Arabinda Sarani, Kolkata - 700028.  
3) Mrs. Chhanda Ganguly, W/o Sib Shankar Ganguly, 8/2/36 Arabinda Sarani, Flat No-E1, Sivam Apartment, Dum Dum, Kolkata - 700028.  
4) Mr. Sib Sankar Ganguly, S/o Parimal Chandra Ganguly, 8/2/36 Arabinda Sarani, Flat No-E1, Sivam Apartment, Dum Dum, Kolkata - 700028.

Sir / Madam,  
Sub - Notice under Section 13(8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules 2002.

Whereas the Authorised Officer of UCO Bank, the secured creditor, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in exercise of powers conferred under the said Act and the Rules made thereunder, issued demand-notice dated 09.11.2023 calling upon you to discharge in full your liabilities to UCO Bank as stated therein within sixty (60) days from the date of receipt of the same.

As you have failed to liquidate Bank's entire dues, even after taking possession of the secured assets, you are requested to repay Bank's dues alongwith future interest, all costs, charges and expenses etc. within 30 days from the date of receipt of this notice and/or at any time before the date of publication of the notice for public auction etc. Thus, your attention is invited to redeem the secured assets in terms of Section 13(8) within the aforesaid stipulated time.

In case you fail to act in accordance with this notice, Bank will proceed further in terms of the provisions of the SARFAESI Act, 2002 and the Rules made thereunder to recover its dues along with future interest, costs, charges and expenses etc. Please note that this is without prejudice to Bank's rights and contentions available under the law(s) for the time being in force. Enclosure-as stated above.

Date : 25.01.2025  
Place : Kolkata

Yours faithfully,  
Authorised Officer, UCO BANK

**BANGIYA GRAMIN VIKASH BANK**  
(A GOVT. ENTERPRISE)

**Nadia Regional Office**  
5, R.K. Mitra Lane, Patra Market, PO-Krishnagar, Dist. Nadia, PIN-741101

**POSSESSION NOTICE**

Whereas the undersigned being the authorised officer of the Bangiya Gramin Vikash Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in the exercise of powers conferred under Section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice on the date mentioned against calling upon the borrower / guarantors to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the Authorised Officer has taken possession of the properties described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with rule 9 on the dates mentioned against their names.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bangiya Gramin Vikash Bank for the amounts and interest and charges thereon.

| Sl. No. Br. Name Phone no, Email   | Name of Account / Borrower / Proprietor/ Guarantor & Address  | Description of the mortgaged Property  | i) Date of 13(02) ii) Date of Possession iii) Claim amount  |
|------------------------------------|---|--|---|
| (1) JHIKRA<br>bmjhk@bgvbank.co.in  | <b>BISHNU GAIN Prop./Borrower: Bishnu Gain, S/o Juroram Gain, Vill- Hapania, P.O-Nagarukhra, P.S.-Haringhata, Dist-Nadia, PIN-741257</b>  | Equitable Mortgage of Land and Building at Mouza: Hapania, JL no:82, Plot no: 41/708 Khatian no: 838 Nature of land: Bari Area: 2.60 Decimal, contained in the deed no 13221 for the year 2014 bounded by (as per deed) : North- House of Tapan Sarkar, South-House of Narayan Ch Gain, East- Nagarukhra Habra Road, West-Rice Mill of Akhil Baidya, PS: Haringhata, Dist: Nadia, PIN-741257 in the name of Bishnu Gain, S/o Juroram Gain, Vill Hapania, PO Nagarukhra, Ps Haringhata, Dist Nadia Pin 741257 as Borrower.              | i) 27.03.2024<br>ii) 22.01.2025<br>iii) Rs. 5,08,450.74 (Rupees Five Lakh Eight Thousand Four Hundred Fifty and Paise Seventy-Four only) (interest calculated up to 31.12.2023 & 30.12.24) plus un-booked interest & other charges. |
| (2) MURUTIA<br>bmmta@bgvbank.co.in | <b>Mr Dilip Mondal Prop./Borrower: 1. Dilip Mondal, S/o Late Santosh Mondal, Vill Murutia Mathpara, P.O Balladanga, P.S-Murutia Dist Nadia PIN 741152 (Borrower) 2. Jyotsna Mondal, W/o Dilip Mondal, Vill Murutia Mathpara, P.O Balladanga, P.S-Murutia Dist Nadia PIN 741152 (Borrower). 3. Sujit Mondal, S/o Chidam Mondal, Singadanga, P.O Pipulberia, P.S Murutia, Dist Nadia PIN 741152 (Guarantor)</b> | All that part and parcel of the property consisting of Equitable Mortgage of Land and Building at Mouza : MURUTIA, JL no 49, Plot no: LR 876, Khatian no: RS 168, Nature of land: Bari, Area: 5 Decimal contained in the deed No 12141 for the year 1992 bounded by (as per deed): North- Tinshead of Swapna Mondal, South- 14 Ft Wide Village Road East- Common Passage, West- Vacant Land in the name of Dilip Mondal, S/o Late Santosh Mondal, Vill Murutia Mathpara, P.O Balladanga, P.S- Murutia Dist Nadia PIN 741152 (Borrower) | i) 12.11.2024<br>ii) 22.01.2025<br>iii) Rs. 13,80,991.96 (Rupees Thirteen Lakh Eighty Thousand Nine Hundred & Ninety Six Paise Only) (interest calculated up to 28.09.2024 plus un-booked interest & other charges).                |

Date : 25.01.2025  
Place : Krishnagar, Nadia

Authorised Officer, Bangiya Gramin Vikash Bank  
Nadia Regional Office  
5, R.K.Mitra lane, Patra Market, PO- Krishnagar, Dist. Nadia, PIN-741101

**पंजाब नैशनल बैंक Punjab National Bank**  
...मरठो का प्रतीक! ...the name you can BANK upon!

Circle Sastra Centre, Durgapur, Nachan Road, Benachity, Durgapur, Paschim Bardhaman, W.B. / e-mail: cs8222@pnb.co.in

**Rule 8(1) POSSESSION NOTICE (For Immovable Property)**

Whereas, the undersigned being the Authorised Officer of Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice calling upon the borrowers to repay the amount mentioned in the notice plus accrued interest, incidental expenses, cost and charges etc. till the date of repayment within 60 days from the date of notice / date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under sub-section (4) of section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned below.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Punjab National Bank for an amount plus accrued interest, incidental expenses, cost and charges etc. till the date of repayment.

The borrower's / guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

| Sl. No. | Name of the Borrower / Guarantor and Branch  | Description of the property mortgaged   | a) Date of Demand Notice b) Date of Possession notified c) Amount Outstanding as on the date of Demand Notice   |
|---------|--|---|---|
| 1.      | <b>Santosh Kumar Choudhury, Qtr No- 34/B, Street No- 22, Near Shrilata Ground, Area-4 PO &amp; PS: Chittaranjan, Dist-Paschim Bardhaman, West Bengal-713331 Ph. 9933659920 / 7004806198 Mrs. Pinki Devi W/o Mr. Santosh Kumar Choudhury, Qtr No- 34/B, Street No- 22, Near Shrilata Ground, Area-4, PO &amp; PS: Chittaranjan, Dist-Paschim Bardhaman, West Bengal- 713331 Ph. 9933659920/7004806198 Branch:G.T. Road Asansol (SOL 319300)</b> | All the piece and parcel of the single storied residential building constructed (as per building plan sanction by Kalya Gram Panchayet), measuring covered area total 1323 Sq. Ft. situated at Dist- Paschim Bardhaman, Mouza-Monohara, PS- Salanpur, Under Kalya Gram Panchayet, JL No 53, LR & RS Plot No. 05, LR Khatian No 792-measuring area of land - 05 cottah (registered in the name of Mr. Santosh Kumar Choudhury (PAN: AEXPC2075E), Being Sale Deed No-10396 of the year 2023, West Bengal- 713331. South :Road (Kancha Road), East :Vacant Land of others, West :Vacant Land of others | a) 11.11.2024<br>b) 22.01.2025<br>c) Rs. 40,44,596.98 (Rupees Forty Lakh Forty-Four Thousand Five Hundred Ninety-Six and Paise Ninety-Eight Only) as on 31.10.2024 plus accrued interest, incidental expenses, cost & charges etc. (from 01.11.2024 till the date of repayment) |

Date : 22.01.2025  
Place : Asansol

(Raj Kishore Sahoo)  
Authorised Officer, Punjab National Bank

**IDFC FIRST Bank Limited**  
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)  
CIN : L65110TN2014PLC097792  
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.  
Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022

**APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)**

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 21.02.2024 calling upon the borrower, co-borrowers and guarantors 1.PRAMATHESH BANK, 2. SURVA BANK, 3. BISWARUP BANK, 4. M/S PRAMATHESH BANK, to repay the amount mentioned in the notice being Rs.23,68,851.51/- (Rupees Twenty Three Lac Sixty Eight Thousand Eight Hundred Fifty One And Fifty One Paise Only) as on 21.02.2024 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub - section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 21th day of JAN 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST BANK LIMITED (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs.23,68,851.51/- (Rupees Twenty Three Lac Sixty Eight Thousand Eight Hundred Fifty One And Fifty One Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub - Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTIES.**

**ALL THAT PART AND PARCEL OF BASTU LAND MEASURING 2 COTTAH 6 CHITAKHS 12 SQ. FT. BE THE SAME A LITTLE MORE OR LESS TOGETHER WITH A TILE SHED STRUCTURE AND/OR DWELLING UNIT CONSISTING OF ONE ROOM LYING AND BEING MUNICIPAL PREMISES NO. 16/1, RATAN BABU ROAD, P.S. COSSIPUR, UNDER MUNICIPAL WARD NO. 1, ALSO LYING WITHIN THE LOCAL LIMITS OF CALCUTTA MUNICIPAL CORPORATION, SUB-REGISTRY OFFICE COISSIPORE DUM DUM, WEST BENGAL-700022, AND BOUNDED AS:- EAST: 10' FT. WIDE COMMON PASSAGE/ROAD, WEST: PREMISES NO. 20, CHANDRA KUMAR ROY LANE NORTH: DRAIN THEREAFTER COMMON PASSAGE, SOUTH: HOUSE/BUILDING/OWNERSHIP FLAT OF THE VENDOR**

Date: 21-01-2025  
Place: WEST BENGAL

Authorised Officer  
IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)  
Loan Account No: 7427183

**UCO Bank**  
Kolkata Zonal Office  
5 L.L.R. Sarani, Kolkata - 700 020, Tel. No. : 033 - 48090878/48090879  
E-mail : zocalcutta.rec@ucobank.co.in

**REDEMPTION NOTICE**

To,  
1) M/s Dakshin Budhakali Improvement Society, 43B, Sadananda Road, Kolkata, 7000026.  
2) M/s Dakshin Budhakali Improvement Society, 15A, Nepal Bhattacharya Street, Kolkata - 700026.  
3) M/s Dakshin Budhakali Improvement Society, 8A, Nepal Bhattacharya Street, Kolkata - 700026.  
4) M/s Dakshin Budhakali Improvement Society, 54 Tollygunge Road, Kolkata - 700026.  
5) Mr. Prasanta Kumar Panda, 43B, Sadananda Road, Kolkata, 700026.  
6) Mr. Prasanta Kumar Panda, 8A, Nepal Bhattacharya Street, Kolkata - 700026.  
7) Mr. Prasanta Kumar Panda, 15A, Nepal Bhattacharya Street, Kolkata - 700026.  
8) Mrs Swapna Das, 43B, Sadananda Road, Kolkata, 700026.  
9) Mrs Swapna Das, 54 Tollygunge Road, Kolkata - 700026.

Sir / Madam,  
Notice under Section 13(8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules 2002.

Whereas the Authorised Officer of UCO Bank, the secured creditor, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in exercise of powers conferred under the said Act and the Rules made there under, issued demand-notice dated 20.01.2020 calling upon you to discharge in full your liabilities to UCO Bank as stated therein within sixty (60) days from the date of receipt of the same.

As you have failed to liquidate Bank's entire dues, even after taking possession of the secured assets, you are requested to repay Bank's dues along with future interest, all costs, charges and expenses etc. within 30 days from the date of receipt of this notice and/or at any time before the date of publication of the notice for public auction etc. Thus, your attention is invited to redeem the secured assets in terms of Section 13(8) within the aforesaid stipulated time.

In case you fail to act in accordance with this notice, Bank will proceed further in terms of the provisions of the SARFAESI Act, 2002 and the Rules made there under to recover its dues along with future interest, costs, charges and expenses etc. Please note that this is without prejudice to Bank's rights and contentions available under the law(s) for the time being in force. Enclosure-as stated above.

Date : 25.01.2025  
Place : Kolkata

Yours faithfully,  
Authorised Officer, UCO BANK

**EAST COAST RAILWAY**

1) Notice No. eT-East-WAT-01-2025, Dt. 17.01.2025  
**NAME OF THE WORK : PROVISION OF SAFETY FENCING I.E. DOUBLE W BEAM & KNOT FENCING ALONG THE TRACK FOR RUNNING OF TRAINS ABOVE 110 KMPH TO ARREST TRESS PASSING ON RV LINE UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER / VIZIANAGARAM.**  
Approx. Cost of the Work (₹) : 16,93,63,635.65, EMD (₹) : 9,96,800.00

2) Notice No. eT-East-WAT-02-2025, Dt. 17.01.2025  
**NAME OF THE WORK : PROVISION OF SAFETY FENCING I.E. DOUBLE W BEAM & KNOT FENCING ALONG THE TRACK FOR RUNNING OF TRAINS ABOVE 110 KMPH TO ARREST TRESS PASSING ON MAIN LINE UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER / VIZIANAGARAM.**  
Approx. Cost of the Work (₹) : 44,62,97,553.64, EMD (₹) : 23,81,500.00

3) Notice No. eT-East-WAT-03-2025, Dt. 17.01.2025  
**NAME OF THE WORK : PROVISION OF SAFETY FENCING I.E. DOUBLE W BEAM & KNOT FENCING ALONG THE TRACK FOR RUNNING OF TRAINS ABOVE 110 KMPH TO ARREST TRESS PASSING ON MAIN LINE UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER / SRIKAKULAM.**  
Approx. Cost of the Work (₹) : 44,62,97,553.64, EMD (₹) : 23,81,500.00

Completion Period of the work : 12 (Twelve) Months (for All the tenders).  
Tender Closing Date and Time : At 1500 Hrs. of 11.02.2025 (for All the tenders).

No manual offers sent by Post / Courier / Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : <https://www.irps.gov.in>

Note : The prospective tenders are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigendum issued for this tender.

Divisional Railway Manager (Engg.)  
PR-912/P/24-25  
Waltair

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